

Agency (MADA) and Clusters are also declared by the Government on the basis of proposals received from State Government/Union Territory Administration.

**Development and welfare board for nomadic and semi-nomadic communities**

2188. SHRI MOHD. ALI KHAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has constituted a Development and Welfare Board for nomadic and semi-nomadic communities;

(b) if so, the details thereof;

(c) the approximate population of de-notified, nomadic and semi-nomadic communities in the country, State-wise; and

(d) the programmes proposed under the new board?

THE MINISTER OF TRIBAL AFFAIRS (SHRI ARJUN MUNDA): (a) and (b) Yes, a Development and Welfare Board for De-notified, Nomadic and Semi-Nomadic communities has been constituted *vide* gazette notification dated 21.02.2019. Copy of the Gazette Notification dated 21.02.2019 is given in the Statement-I (*See* below).

(c) At present, there is no central list of De-notified, Nomadic and Semi-Nomadic communities and their population.

(d) Terms of Reference (ToR) of the Development and Welfare board for De-notified, Nomadic and Semi-nomadic communities is given in the Statement-II.

***Statement-I***

*Gazette Notification with regard to constitution of Development and Welfare Board for denotified, Nomadic and Semi-Nomadic Communities*

**Ministry of Social Justice and Empowerment**

(Department of Social Justice and Empowerment)

**NOTIFICATION**

New Delhi, the 21st February, 2019

S.O. 939(E).—The Government of India is pleased to constitute a Development and Welfare Board for the Denotified, Nomadic and Semi-Nomadic Communities with the

following composition as Governing Body of the Board namely:

- (i) Chairperson, to be appointed by the Government of India
  - (ii) Chief Executive Officer at the Board in the rank of Joint Secretary to the Government of India Member Secretary
  - (iii) Joint Secretary, Department of Social Justice and Empowerment dealing with the subject - Member
  - (iv) Representative of Ministry of Tribal Affairs - Member
  - (v) Representative of Department of School Education - Member
  - (vi) Five eminent persons from or working in the field of Denotified, Nomadic and Semi-Nomadic Communities to be nominated as Members by the Government of India.
2. The terms of reference of the Development and Welfare Board for the Denotified, Nomadic and Semi-Nomadic Communities are as under:
  - (a) To formulate and implement Welfare and Development programme, as required, for Denotified, Nomadic and Semi-Nomadic Communities.
  - (b) To identify the locations/areas, where these communities are densely populated.
  - (c) To assess and identify gaps in accessing existing programmes and entitlements and to collaborate with Ministries/implementing agencies to ensure that ongoing programmes meet the special requirements of Denotified, Nomadic and Semi-Nomadic Communities.
  - (d) To monitor and evaluate the progress of the schemes of Government of India and the States/UTs with reference to Denotified, Nomadic and Semi-Nomadic Communities.
  - (e) Any other related work as may be assigned by the Ministry of Social Justice and Empowerment
3. Appointment of Chairperson and Chief Executive Officer will be made for a period of three years extendable up to five years.
4. The Headquarter of the Development and Welfare Board for the Denotified, Nomadic and Semi-Nomadic Communities shall be situated at New Delhi.

5. The Board shall be assisted by one Director, one Under Secretary, two Section Officers and two Assistant Section Officers. Assistance of Data Entry Operators and MTS will be taken on outsourced basis.

[F. No. 16014/04/2018-BC.III]

B.L. Meena, Jt. Secy.

***Statement-II***

*The terms of reference of the Development and Welfare Board for the Denotified, Nomadic and Semi-Nomadic Communities*

- (a) To formulate and implement Welfare and Development programmes, as required, for Denotified, Nomadic and Semi-Nomadic Communities.
- (b) To identify the locations/areas where these communities are densely populated.
- (c) To assess and identify gaps in accessing existing programmes and entitlements and to collaborate with Ministries/implementing agencies to ensure that ongoing programmes meet the special requirements of Denotified, Nomadic and Semi-Nomadic Communities.
- (d) To monitor and evaluate the progress of the schemes of Government of India and the States/UTs with reference to Denotified, Nomadic and Semi-Nomadic Communities.
- (e) Any other related work as may be assigned by the Ministry of Social Justice and Empowerment.

**Expenditure incurred on development of tribal areas**

2189. SHRI AHAMED HASSAN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of expenditure incurred by Government for the development of tribal areas in the country during the last three years;

(b) whether special attention has been given to the cultural conservation of tribal population during that period; and

(c) if so, the details thereof along with the expenditure incurred during that period and if not, the reasons therefor?